

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: XX/TT/2026 / Diary No. 43/2026

Date: 24.8.2026

To

Shri Zafrul Hasan
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of POC cum Truing up Transmission Tariff from 31.3.2019/DOCO to 31.3.2024 for Transmission Asset-1: Establishment of Fiber Optic Communication System in the Northern Region for 2 No. of HPSEBL links (52.425 KM) (State Sector) under "Establishment of Fiber Optic Communication System in Northern Region under fiber optic expansion project (Additional Requirement)".

Petition for determination of tariff under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024 for Asset 2: Establishment of Fiber Optic Communication System in the Northern Region for 1 No. of link (162.089 KM)(Central Sector) and Asset 3: Establishment of Fiber Optic Communication System in the Northern Region for 2 No. of HPSEBL links (42.467 KM)(State Sector) under Establishment of Fiber Optic Communication System in Northern Region under fiber optic expansion project (Additional Requirement)".

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026: -

2019-24 and 2024-29 period

- a) Provide reconciliation between ACE claimed and Liability flow statement submitted.
- b) Provide 9C in excel formats for all the assets.
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)